

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 8620/2015

STATE OF U.P. THROUGH HOME SECRETARY U.P & ANR. APPELLANT(S)

VERSUS

MOTI LAL RESPONDENT(S)

Date : 29-08-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s)

Ms. Ruchira Goel, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

1. Learned counsel for the appellants-State of Uttar Pradesh submits that some time may be granted to comply with the order passed by this Court on 02nd August, 2023, directing that efforts should be made by the appellants to serve the respondent at the available address. Dasti in addition was also permitted.
2. In view of the statement made hereinabove, additional period of four weeks is granted to the appellants to effect service on the respondent and file affidavit of service.
3. List thereafter.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)